(c) The Indian Embassy has made necessary enquiries from the Government of Nepal aboi t the compensation being allowed to the Indian ppssengers and the crew member. A reply is still awaited.

## CONFISCATION OF THE COPIES OF A HINDI NEWSP VPER

599. SHRI K. P. SUBRAMANIA MENON : Will the vlinister of HOME AFFAIRS be pleased to state :

(a) whether the 1 opies of a Hindi newspaper in Delhi vere confiscated by Government recently on account of publishing an easay entiled "Ramayan ki Vilayati Alochana" 1 y the famous Bengali author Bankim C landra Chattopa-dhyaya ; and

(b) if so, the reason for the same?

THE MINISTER i )F STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA GH. vRAN SHUKLA) : (a) and (b) By an order under section 99-A of the Code of Criminal Procedure dated 9thJune, 1969 tie Delhi Administration had declared fore 'eited to the Government every copy >f the Hindi daily "Hindustan" of 2nd March, 1969 which contained an article "Ramayan Ki Ek Vilayati Alochai a" by Shri Bankim Chandra Chatterji a> it was felt that the article contained matter which was deliberately and ma liciously intended to outrage the religic is feelings of Hindus by insulting their religious beliefs. Upon reconsideration of tlie matter the said order has been resc nded by the Administration on 19th |i y, 1969.

600. [Transferred to the yth August, 1969].

## ■F CENTRAL INDI STRIAL SECURITY Fr R CE

48. SARDAR H.v R.CHARAN SINGH DUGAL : Will the Minister of HOME  $\1$  FAIRS be pleased to state :

(a) the progress th ,,t has been made in setting up the Centra Industrial Security Force to look after he major projects in the Public Sector in he country;

(b) if so, the detai's thereof; and

(c) the names of projects where the Force will be deployed under the scheme ?

MINISTER OF THE STATE IN THE MINISTRY OF HOME AF FAIRS (SHRI VIDYA CHARAN SHUKLA) (a) and (b) Necessary steps for raising training and deploying the F'orce have been and are being taken in consultation with the authorities concerned

(c) To the extent required, units of the Force will be posted in the industrial undertakings owned by the Central Government ; they will also be deputed to industrial undertakings in public sector, on requests received in this behalf from the Managing Directors concerned.

## F AMENDMENT OF COMMISSION OF ENQUIRY ACT

68. SHRI MULKA GOVINDA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government have under consideration a proposal to amend the Commission of Enquiry Act shortly; and

(b) if so, what are the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Madam.

(b) Certain difficulties experienced in the working of the Commissions of Inquiry Act, 1952, were referred to the Law Commission for suggesting suitable amendments. The Law Commission after comprehensive а examination the of Act made recommendations in their Twenty-fourth Report for the revision of the Act in several respects. It is intended to undertake legislation on the lines generally suggested by the Law Commission with some modifications.

## ांध्यामलाल कालेज, शाहदरा, दिल्ली

117. श्री राजनारायणः क्या झिक्षा तथा यवा-सेवा मंत्री यह बताने की कृपा करेंगे किः

(क) क्या थह सच है कि व्यामलाल कालेज, झाहदरा, दिल्लो को डमारत के निर्माण के हिसाब-किताब में गम्भोर घोटाले की झिकायतें मिलने पर उक्त हिसाब-किताब को विशेष लेखापरीक्षा करायों गयी थी; और